

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
Company Petition No. 80 of 2016**

Coram: B. S. V. Prakash Kumar, Member Judicial
V. Nallasenapathy, Member Technical

In the matter of Companies Act 2013 under section 14(1).

And

FAMY CARE LIMITED

... **Petitioner**

Present on behalf of the party:

Mr. Ansul Jain, Practicing Company Secretary.

ORDER

(Heard & Pronounced on 24.03.2017)

The Petitioner filed this Company Petition seeking conversion from Public Limited to Private Limited stating that the company, in pursuance of the Board Resolution held on 7.9.2016, passed Special Resolution on 30.9.2016 approving conversion of the company into private limited company by stating that the reasons behind for this conversion is for ease of business. The shareholders are only nine in number. In reply to the notice given, the creditors have given no objection Certificate for conversion of this Public Limited company into Private Limited. The Company filed Affidavits disclosing the compliance of Rule 68 by attaching the Advertisement given mentioning that the company filed the petition before this Bench for conversion of the company into Private Limited Company, therefore the Petitioner prays that this Bench may grant approval for conversion of the company from Public Limited to Private Limited as prayed for.

On perusal of this Company Petition, for having the company complied with the Section 14 as well as Rules 68 of NCLT, Rules, the same is hereby allowed.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)